Unstarred Questions

the steps being taken by Government in this regard, so far?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) Delhi Development Authority (DDA) has informed that it has launched Housing Scheme 2019 w.e.f. 25.03.2019 till 10.06.2019 for disposal of newly constructed 17,922 flats of various categories. A total of 45,031 applications have been received under this Scheme and reconciliation of application data, as provided by empaneled Banks, is under process and after completion of the same, draw date will be announced. DDA has further informed that the possession of these flats will be handed over to the successful applicants after payment of demanded amount within 90 days of issuance of Demand-cum-Allotment letter and after completion of all documental formalities as mentioned in the scheme brochure. DDA has also informed that all the water supply lines and Under Ground Reservoir (UGR) have been provided as per the approved scheme by Delhi Jal Board. The treated water shall be used for flushing.

(d) DDA has informed the details of surrendered flats in the Housing Scheme 2014 and 2017 are as under:-

Housing Scheme 2014

Total flats allotted	25,040
Total flats surrendered	12,758
Housing Schem	ne 2017
Total flats allotted	12,617 *
Total flats surrendered	9.286

^{*}Flats that were surrendered in Housing Scheme, 2014 were again offered in Housing Scheme, 2017

DDA has informed that they have allotted surrendered flats of 2014 and of 2017 Scheme to various para-military forces and other government agencies. Also, an online running scheme has been launched w.e.f. 18.01.2019 to offer these flats to the general public.

Smart Cities Project in Karnataka

1350. DR. PRABHAKAR KORE: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

whether it is a fact that Government of Karnataka is far behind in using funds for Smart Cities project;

- (b) if so, the details of the funds sanctioned and released by the Centre for various works under the project in seven cities selected to implement the project, citywise;
 - (c) the details of the funds utilized by the State of Karnataka for the project; and
- (d) the steps taken by Government to expedite the works for early completion of the project, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) As per Smart Cities Mission Statement and Guidelines, the Central Government has allocated a budget of ₹ 500 crore to each Smart City in Karnataka over the Mission period. An equal amount, on a matching basis, will be provided by the State Government/Urban Local Body (ULB).

City-wise details of funds released by Government of India (GoI) and progress of projects in Karnataka under Smart Cities Mission are given below:-

(Amount in ₹ crore)

Name of City	Fund released by GoI	Total Utilization
Belagavi	196	46.11
Bengaluru	158	4.96
Davanegere	196	66.57
Hubballi-Dharwad	196	9.44
Mangaluru	117	15.20
Shivamogga	196	13.05
Tumakuru	196	34.88
Total	1255	190.21

Source: MIS, SCM.

(d) The implementation of the Mission at the City level is done by a Special Purpose Vehicle (SPV) created for the purpose. The SPV plan, appraise, approve, release funds, implement, manage, operate, monitor and evaluate the Smart City development projects. The Ministry is regularly interacting with the States/Smart Cities through video conferences, review meetings, field visits, regional workshops etc. at various levels to assess the performance of the cities and to handhold them for improving the same. Besides, the guidance of domain experts participating in the regional workshops, cities also benefit from peer-to-peer learning during these

interactions. At the national level, the implementation of Smart Cities Mission is being monitored by an Apex Committee headed by Secretary, Ministry of Housing and Urban Affairs. At State level, State level High Powered Steering Committee (HPSC) chaired by the Chief Secretary has been established, besides, Ministry of Housing and Urban Affairs nominee Directors on the Boards of SPVs are also monitoring the progress in respective cities on a regular basis.

Status of SCM in Karnataka

1351. DR. PRABHAKAR KORE: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that Government of Karnataka has failed to utilize the funds released by the Central Government for the development of seven smart cities in Karnataka;
- (b) if so, what is the total amount released to Karnataka State under the programme and the amount spent so far for various works under the project; and
- (c) the reasons for not utilizing the funds and the steps taken by the Central Government, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) As per Smart Cities Mission Statement and Guidelines, the Central Government has allocated a budget of ₹ 500 crore to each Smart City in Karnataka over the Mission period. An equal amount, on a matching basis, will be provided by the State Government/Urban Local Body (ULB). The implementation is to be done by the city level Special Purpose Vehicle (SPV), incorporated under the Companies' Act, 2013 by State and Urban Local Body (ULB) having 50:50 equity shareholding. The SPV plans, appraises, approves, releases funds, implements, manages, operates and monitors the Smart City development projects.

City-wise details of funds released by Government of India (GoI) and funds utilized by State of Karnataka under Smart Cities Mission are given below:—

(Amount in ₹ crore)

Name of City	Fund released by GoI	Total Utilization
1	2	3
Belagavi	196	46.11
Bengaluru	158	4.96